HIGH COURT OF JHARKHAND, RANCHI NOTIFICATION THE 06th December, 2025

No. 322 A: In exercise of the powers conferred under Sub Section (2) of Section 10 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the officers named in Column No. 2 are also appointed as Additional Chief Judicial Magistrate for the District mentioned against their names and to vest them with all the powers of a Chief Judicial Magistrate under the Bhartiya Nagrik Suraksha Sanhita, 2023 (46 of 2023), or under any other law for the time being in force as the High Court may direct, which they will exercise only in the District/Subdivision mentioned against their names in Column No.4.

Sl.	Name of the Officers with designation and present place	Name of the	Name of the
No.	of posting.	District	Subdivision
1	2	3	4
1.	Sri. Abhishek Prasad, ACJM-cum-Civil Judge (Sr. Div.)-I, Jamshedpur (U.O.T. to Sahebganj as Civil Judge (Sr.Div.)	Sahebganj	Sahebganj
2.	Sri Ajay Kumar Guria, Civil Judge (Sr. Div.)-cum-J.M., Jamshedpur	Jamshedpur	Jamshedpur
3.	Sri Anuj Kumar No. II, Secretary, DLSA, Bokaro	Bokaro	Bokaro

By Order of the Court/-

Sd/-Satya Prakash Sinha Registrar General

MEMO. NO. .5.336

/APPTT.

DATED RANCHI, THE 06th December, 2025

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Government of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi / the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court / all the concerned Principal District & Sessions Judges for information and communication to the Officers concerned/ Dy. Commissioners and Superintendent of Police of the concerned Districts for information and necessary action.

Registrar General

HIGH COURT OF JHARKHAND, RANCHI **NOTIFICATION**

THE 06TH DECEMBER, 2025

No.32.3 A: The Civil Judges (Senior Division) named in Column No. (2) of the table given below are appointed as Civil Judges (Senior Division)-I in the Judgeships to be stationed ordinarily at the places mentioned in column No. (3) of the table.

As indicated in Column No. (4), the Civil Judges (Senior Division)-I is also vested with the powers of a Judge of a Court of Small Causes with the necessary pecuniary and territorial jurisdiction for the trial of suits cognizable by such a Court.

The powers vested as per Column No. (4) should not, however, be exercised by the Officers concerned unless they are published in the Jharkhand Gazette or the District Gazette.

SI. No.	Name of the Officers with Designation and present place of posting (with Judgeship) [UOT/UOP/ on promotion, if any]	a) Designation at the new station b) Place where the officer is to be ordinarily stationed at c) Name of the judgeship in which appointed on transfer	Special powers with which the officer is vested at the new station.
(1)	(2)	(3)	(4)
1.	Sri. Abhishek Prasad, ACJM-cum-Civil Judge (Sr. Div.)-I, Jamshedpur (U.O.T. to Sahebganj as Civil Judge (Sr.Div.)	a) Civil Judge (Sr. Division) b) Sahebganj c) Sahebganj	xxxxx
2.	Sri Ajay Kumar Guria, Civil Judge (Sr. Div.)-cum-J.M., Jamshedpur	a) Civil Judge (Sr. Division) b) Jamshedpur c) Jamshedpur	S.C.C. powers of Rs.1500/- within the local limits of Jamshedpur Munsifi
3.	Sri Anuj Kumar No. II, Secretary, DLSA, Bokaro	a) Civil Judge (Sr. Division) b) Bokaro c) Bokaro	S.C.C. powers of Rs.1500/- within the local limits of Bokaro Munsifi

By Order of the Court/-

Sd/- Satya Prakash Sinha Registrar General

Dated Ranchi, The December, 2025 /Apptt. Memo. No. .

Copy forwarded to the concerned Principal District & Sessions Judges for information and communication to the Officers concerned.

The concerned Principal District & Sessions Judge is requested to see that the notification is published in the District Gazette within the time prescribed as per Court's letter No.7988-8020 dated 11.06.1986.

> Sd/- Satya Prakash Sinha Registrar General

Memo. No. 5.33.8../Apptt.

Dated Ranchi, The 06 December, 2025

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Government of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi / the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/ the Dy. Commissioners of the concerned Districts for information and necessary action.

(The concerned Dy. Commissioner is requested to get the notification published in the District Gazette within a fortnight from the receipt of this order).

Registrar General

HIGH COURT OF JHARKHAND, RANCHI NOTIFICATION

THE 06th December, 2025

No. 324 A: In exercise of the powers conferred under Sub Section (3) of Section 9 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Court has been pleased to confer the additional powers of a Judicial Magistrate of the 1st Class upon the officer named in Column No. 2 of the table given below for the territorial jurisdiction mentioned in Column No. 3 to try and, if necessary, to commit for trial of cases with respect to the offence under the Acts as mentioned in Law Department's, Government of Bihar, Memo. No. 1806/J & 1604/J dated 13.04.1992 and 21.04.1999 respectively.

The Court has further pleased to confer upon him the additional powers to take cognizance of such cases which he has been authorized to try.

The officer is also appointed to act as Presiding Officer of the Special Court established in Headquarters as mentioned against his name in Column No. 4 of the table, having jurisdiction as mentioned in Column No. 3 for trial of cases relating to Economic Offences under the Acts mentioned in the Law Department's aforesaid Memo.

Sl.	Name of the Officers with designation and present place	Territorial	Headquarters of
No.	of posting (with Judgeship)	Jurisdiction	the Court
1	2	3	4
1.	Sri. Ajay Kumar Guria, Civil Judge (Sr. Div.)-cum-JM, Jamshedpur	East Singhbhum, West Singhbhum and Saraikela	Jamshedpur

By Order of the Court/-

Sd/-Satya Prakash Sinha Registrar General

MEMO. NO. 5.339

/APPTT.

DATED RANCHI, THE 6th December, 2025

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Government of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi / the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the website of this Court and the Principal District & Sessions Judge, Jamshedpur for information and communication to the Officer concerned.

Registrar General